

July 07, 1959

AGREEMENT BETWEEN THE GOVERNMENT OF INDIA AND THE GOVERNMENT OF THE CZECHOSLOVAK REPUBLIC FOR THE PROMOTION OF CULTURAL COOPERATION

New Delhi

Article I

The two High Contracting Parties shall promote

1. exchange of representatives of education, science, culture and arts of the two countries;
2. receiving of employees from the other party or other delegated persons recommended by the other party for the purpose of their training in educational, cultural, scientific, technical and industrial institutions of either country;
3. grant of scholarships to enable students to pursue their studies in the country of the other party in scientific, industrial and technical fields and other specialities;
4. co-operation between scientific and research institutes and artistic and literary associations;
5. organisation of scientific and artistic exhibitions, theatrical performances and film shows, music concerts and broadcasts on the Radio and Television transmissions. To this end detailed arrangements will be made in each case.
6. exchange and distribution of books, periodicals, scientific and art objects and films etc. of the other party.

Article II

The two High Contracting Parties shall consider the question of establishing cultural institutes in their countries according to the laws prevailing in each country.

Article III

The two parties shall promote so far as possible exchange between the two countries in the field of physical education and sports.

Article IV

The two parties shall offer their good offices to facilitate the mutual recognition by universities and other educational authorities in the two countries of the degrees, diplomas and certificates awarded by them.

Article V

In order to assist in the implementation of the present Agreement and to suggest programmes for adoption under the Agreement, each

High Contracting Party may, if necessary, set up in its own territory, an Indo-Czechoslovak Advisory Committee. Each Committee will be composed of persons designated by the Government in the country concerned and of representative(s) of the Embassy of the other party.

Article VI

The present Agreement shall be ratified with the least possible delay.

The present Agreement will come into force immediately after the exchange of the instruments of ratification which will take place in Prague.

Article VII

The present Agreement is concluded for a period of five years from the date of its coming into force. The Agreement can be terminated by either party giving a minimum of six months' notice before the expiry of this period. The Agreement shall remain in force until either party terminates it by giving six months' notice.

IN WITNESS THEREOF, the said Plenipotentiaries have signed the present Agreement in duplicate in Hindi, Czeck and English languages, all the texts being equally authentic, except in case of doubt when the English text shall prevail.

SIGNED at New Delhi this Seventh day of July, One Thousand Nine Hundred and Fifty-nine.

For the President of the Czechoslovak Republic:

(ING. JIRI NOSEK) Ambassador Extraordinary and Plenipotentiary.

For the President of the Republic of India :

(HUMAYUN KABIR) Minister for Scientific Research and Cultural Affairs.